



2026:AHC:37186

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2492 of 2026

Ashok Kumar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Hitesh Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Contention of the learned counsel for the writ petitioner is that no recovery proceedings whatsoever could have been initiated against the writ petitioner particularly the allegation is for the year 2017-18. It is also contended that by virtue of third proviso to Rule 257(2) of the Panchayat Raj Rules, no Officer or Servant shall be liable for loss or misuse after expiry of 4 years from the occurrence of such loss or misuse.
2. Matter requires consideration.
3. Respondents may file counter affidavit within a period of six weeks. Rejoinder affidavit may be filed within a period of two weeks, thereafter.
4. List thereafter.
5. Till the next date of listing, the impugned order dated 12.01.2026 passed by District Development Officer, District Siddharth Nagar so far as it pertains to the writ petitioner shall remain stayed.

(Vikas Budhwar,J.)

February 19, 2026

Rajesh